

## NOTICE TO THE PUBLIC AT LARGE

A Committee - "Media Reporting in Courts – Balancing Free Press, Fair Trial and Integrity of Judicial Proceedings" was constituted by Hon'ble the Acting Chief Justice of the High Court of Delhi vide note dated 23.06.2017.

The said note stands uploaded on the Website of this Court on 26.08.2017 and can be accessed at [www.delhihighcourt.nic.in](http://www.delhihighcourt.nic.in) under the link "Public Notices - General".

As per the deliberations of the Committee in its meeting held on 31.08.2017, questionnaires are hereby circulated to the members of the general public to give their suggestions on the subject matter to the Committee within 21 days. The questionnaire can be accessed and submitted through the following link:-

<https://goo.gl/forms/7wHGYYMshaJmkMd53>

In the alternative a print out of the following form can also be taken, filled and then sent to:

Reetesh Singh  
Joint Registrar (Judicial) (Rules)  
High Court of Delhi,  
Sher Shah Road,  
New Delhi 110503.

## QUESTIONNAIRE

### **Accreditation of Media Personnel – Questionnaire**

The Delhi High Court has constituted a committee under the Chairpersonship of Justice (Retd.) Ruma Pal on the subject 'Media reporting in courts –balancing free press, fair trial and integrity of judicial proceedings.' The Committee will explore the ideal balance between the freedom of the press and the administration of justice, which are both key constitutional values. To this end, the Committee seeks the opinion of various stakeholders on formulating guidelines for accreditation of media personnel reporting from the Delhi High Court and other lower courts in Delhi.

\*Required

#### **1. Should accreditation be mandatory to report pending court proceedings?\***

Accreditation is a process by which an authority requires a person to meet certain standards / qualifications before they are permitted to carry out some activity. (If your answer is 'NO', please go to Question 8)

Mark only one oval.

Yes

No

After the last question in this section, skip to question 8.

#### **2. For what kind of reporting should accreditation be required?**

Reporting means publication by print, electronic or television media.

Check all that apply.

- Publication (print, electronic or television) by a media organization
- Publication (print, electronic or television) by an independent person
- Other: \_\_\_\_\_

**3. What qualifications/experience must be met for receiving accreditation?**

Check all that apply.

- LLB Degree
- Prior experience in court reporting
- Prior experience in ordinary reporting
- Proof of current employment by a media organization
- Court-organised training
- Court-organised training and examination
- None

**4. What should be the duration for which accreditation is granted?**

Mark only one oval.

- 1 Year
- 2 Years
- 3 Years
- More than 3 Years

**5. What benefits should accreditation provide?**

Check all that apply.

- Carrying phone/electronic communication device to court
- Live text messaging/communication/online publications from court
- Other: \_\_\_\_\_

**6. Should there be a separate seating arrangement for accredited reporters?**

Mark only one oval.

- Yes – Within the courtroom between bar and bench
- Yes – Within the courtroom at the back
- No

**7. What should be the penalty for mis-reporting by an accredited person?**

Check all that apply.

	No Penalty	Warning	Temporary suspension of Accreditation	Permanent withdrawal of accreditation	Financial penalty on the reporter/media organisation
Minor mis-reporting	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
Major mis-reporting	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>

**General Reporting**

**8. Should reporting of oral observations by judges be allowed?\***

Mark only one oval.

- Yes
- No

**9. Who should be permitted to carry electronic devices into the courtroom?\***

Check all that apply.

- Lawyers
- Accredited Reporters
- Litigants
- General Public
- None

**10. Should real-time reporting (e.g. live-tweeting) of court proceedings be permitted?\***

Mark only one oval.

- Yes
- No

**11. Any other comments:**

You may attach additional sheets if necessary.

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**12. Name (optional):**

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**13. Date:**

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